

(29)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA No.332/2000 in
O.A. No.2329/98

New Delhi, this the 18th day of October, 2000

HON'BLE SHRI JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN(J)
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

Surajpal Singh ... Applicants

-versus-

Union of India & Others ... Respondents

O R D E R (By Circulation)

By Justice V. Rajagopala Reddy:

We do not find any error apparent on the face of the record. Having heard the learned counsel on either side and having noticed the relevant recruitment rules we have disposed of the OA. No good reason is given for recalling the order. The R.A. is, therefore, dismissed, in circulation.

(Govindan S. Tampi)
Member (Admin)

'San.'

Omgovindan
(V. Rajagopala Reddy)
Vice-Chairman (J)

प्रदापित संदर्भालिपि
CERTIFICATE OF CIRCULATION
दिनांक/Date:
अन्तर्गत अधिकारी/Section Officer
दस्तीय संकेत द्वारा (Signature)
Central Administrative Tribunal
नई दिल्ली, भारत
Principal Bench, New Delhi